COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOs. 1781 & 1782 OF 2018 IN</u> <u>DFR NO. 3770 OF 2018</u>

Dated: 17th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Sridevi Trading Company Pvt Ltd Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Anup Jain

Mr. Lokesh Malik for R-2

ORDER IA No. 1781of 2018 (For Condonation of Delay in Filing the Appeal)

The learned counsel, Ms. Neha Garg, appearing for the Appellant, submitted that, there is a delay of 26 days in filing the appeal which has been explained satisfactorily at paras 2 & 3 of the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, she submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned at paras 2 & 3 in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

DFR NO. 3770 OF 2018 & IA NO. 1782 OF 2018

Registry is directed to number the appeal and list the matter for admission on **22.01.2019**.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member